

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1980-81."

The motion was adopted.

SHRI R. VENKATARAMAN : I introduce the Bill.†

I beg to move.

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1980-81, be taken into consideration."

MR. CHAIRMAN : The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : We shall now take up clauses.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill."

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

The Title was added to the Bill.

SHRI R. VENKATARAMAN : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted.

1302 hrs.

ASSAM APPROPRIATION BILL, 1980*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1979-80.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1979-80."

The motion was adopted

SHRI R. VENKATARAMAN : I introduce the Bill.

SHRI R. VENKATARAMAN : I beg to move :†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN : The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted

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